NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 61/(MAH)/2005 CA No. 98/2016 & 185/2010

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2017

NAME OF THE PARTIES: Sujan Parikh

V/s. M/s. Natvar Parikh Industries Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.

NAME

DESIGNATION

19-20

ABHILASHA SHARMA ADU. TOR APPLICANT No. 2 KARTIKEYA Q ASSOCIATES.

Karl Tamboly with Raghan Gapte i/b Wadia Ghenely & Co for Repondent Nos. 2tol(in CA/185/2010

Mr. Seachal shah 4 Mr. P. A. Kabadi 1/6 Doijode Associates

for Applicant No. 1 in CA 185/2010 & Applicant in CA 98/2016

Advocates

<u>Common Order</u> <u>CA NO.167/2009 IN CP Nos. 18/397-398/CLB/MB/MAH/2005</u> <u>CA NO.98/2016 & CA NO. 185/2010 IN CP No.61/397-398/CLB/MB/MAH/2005</u>

Having the Respondents not filed written submissions though direction has been given by this Bench, the Respondent side is peremptorily directed to file written submissions before the next date of hearing, failing which, this Bench will proceed with the hearing pending before this Bench.

List this matter for hearing on 17.2.2017.

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

Sd/-V. NALLASENAPATHY Member (Technical)

> KASH KUMAR idicial)

echnical)